



सत्यमेव जयते

UTTARAKHAND COURT NEWS
(A Quarterly Court Magazine)

Vol.-XV Issue No.-III (July to September, 2024)



EDITORIAL BOARD

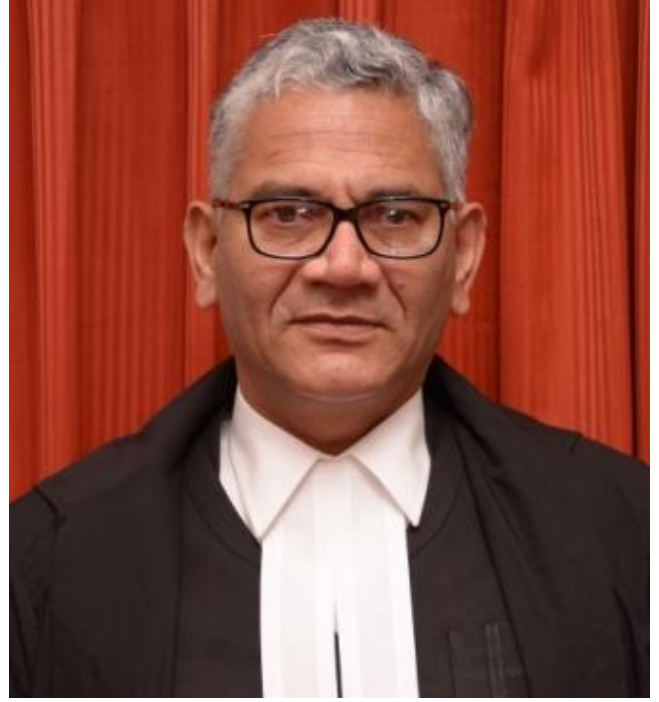
Hon'ble Shri Justice Manoj Kumar Tiwari
Hon'ble Shri Justice Pankaj Purohit

COMPILED BY

Ms. Kahkasha Khan, Registrar General, High Court of Uttarakhand
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Hon'ble Ms. Justice Ritu Bahri
(Chief Justice)
(w.e.f. 04.02.2024)



Hon'ble Mr. Justice Manoj Kumar Tiwari



Hon'ble Mr. Justice Ravindra Maithani



Hon'ble Mr. Justice Alok Kumar Verma



Hon'ble Mr. Justice Rakesh Thapliyal



Hon'ble Mr. Justice Pankaj Purohit



Hon'ble Mr. Justice Vivek Bharti Sharma

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HIGH COURT OF UTTARAKHAND
LIST OF JUDGES (AS ON 30th SEPTEMBER, 2024)

Sl. No.	Name of the Hon'ble Judges	Date of Appointment
1.	Hon'ble Ms. Justice Ritu Bahri (Chief Justice)	04.02.2024
2.	Hon'ble Mr. Justice Manoj Kumar Tiwari	19.05.2017
3.	Hon'ble Mr. Justice Ravindra Maithani	03.12.2018
4.	Hon'ble Mr. Justice Alok Kumar Verma	27.05.2019
5.	Hon'ble Mr. Justice Rakesh Thapliyal	28.04.2023
6.	Hon'ble Mr. Justice Pankaj Purohit	28.04.2023
7.	Hon'ble Mr. Justice Vivek Bharti Sharma	28.04.2023

MAJOR EVENTS & INITIATIVES

Independence Day Celebration: On 15th August, 2024



On 15th August, 2024, Independence Day was celebrated in the High Court premises with Great enthusiasm. On this occasion, National Flag was hoisted by Hon'ble Ms. Justice Ritu Bahri, the Chief Justice, High Court of Uttarakhand in presence of Hon'ble Judges. Officers, Officials of the Registry and member of the Bar

NATIONAL CONFERENCES OF THE DISTRICT JUDICIARY
FROM 31.08.2024 to 01.09.2024 AT NEW DELHI



On 1st September, 2024, Hon'ble Mr. Justice Dr. D Y Chandrachud, Chief Justice of India, Hon'ble Mr. Justice Surya Kant, Judge, Supreme Court of India, Hon'ble Ms. Justice Ritu Bahri, Chief Justice of High Court of Uttarakhand with the Registrar General of High Court of Uttarakhand and other Judges of the Uttarakhand District Judiciary participated in the National Conference of the District Judiciary at New Delhi.



Interactive Session between the panelists and the participants at the National Conference of the District Judiciary held on 31st August, 2024 at New Delhi. One of the participant is Ms. Kahkasha Khan, Registrar General of High Court of Uttarakhand.

Above photographs have been published by Hon'ble Supreme Court of India in its report.

Landmark Achievement: Zero Pendency in Death Reference Cases

At the beginning of the year 2024, there were total 11 Death Reference Cases pending before this High Court. The oldest of those cases was Reference No. 1 of 2018.

Recognizing the critical nature of these cases and the importance of their timely disposal, dedicated Special Division Benches were created to expedite the hearing and disposal of these long-pending cases.

Through the concerted efforts of the Bench and the Bar, the High Court has successfully disposed of all the above Death Reference cases. 09 of these cases have been decided by the Division Bench comprising of Hon'ble the Chief Justice and Hon'ble Mr. Justice Alok Kumar Verma and 02 cases have been decided by the Division Bench comprising of Hon'ble Mr. Justice Ravindra Maithani and Hon'ble Mr. Justice Alok Kumar Verma. Now, there is no Death Reference case pending before this High Court.

This unprecedented achievement demonstrates the commitment of the Court towards ensuring speedy and effective delivery of justice for the victims and their families. The High Court remains committed to upholding the principles of justice and efficiency in its judicial process.

APPOINTMENTS OF PSYCHOLOGISTS/COUNSELLORS AT ADR CENTRE HIGH COURT PREMISES

- ❖ Uttarakhand State Legal Services Authority Nainital, under the patronage of Hon'ble Chief Justice, High Court of Uttarakhand has appointed two counsellors, on 1st July 2024. To appoint the qualified and experienced counsellor is an innovative idea by Hon'ble the Chief Justice Ms. Ritu Bahri. Ms. Rakhi as a Child Counsellor and Dr. G. K. Tripathi as a General Counsellor are serving at counselling centre in High Court.
- ❖ The counsellors are specifically trained to address personal, social, or psychological issues. They provide emotional support, guidance, and therapy to individuals dealing with a wide range of personal and emotional challenges. The counsellors are equipped with the skills to help individuals manage stress, improve relationships, cope with mental health issues, child and matrimonial counselling and navigate life's difficulties. It's appropriate support based on one's specific needs.
- ❖ From July 2024 to September 2024 the above counsellors counseled 105 persons in Court cases and individually dealt with many cases of high court staff, Staff of other Government department and general public, which provided free of cost counselling and guidance in a district like Nainital and helped to sort out their mental stress, work pressure and other like issues. They organized more than 12 group counselling sessions on every working Saturdays. In present time counsellors are essential for any organization for providing emotional support, promoting mental health, fostering relationships and guiding personal and professional growth to its employees.



Counselling at ADR Centre



Counseling at ADR Centre

-

**DAILY LOK ADALAT AT ADR CENTRE HIGH COURT OF UTTARAKHAND
PREMISES**

Under the kind guidance of Hon'ble Ms. Justice Ritu Bahri, Chief Justice, High Court of Uttarakhand a daily Lok Adalat is being organized from 01.05.2024 at ADR Centre, High Court of Uttarakhand premises. Hon'ble Mr. Justice J.C.S. Rawat (Retd.) has been nominated to deal with the matters in Daily Lok Adalat. Later on, the Registrars of the Court were also nominated to deal with the matters in Lok Adalat on alternative days by Hon'ble the Chief Justice Ms. Ritu Bahri. From 1st July 2024 to 30th September 2024, total 126 cases have been decided in daily Lok Adalat.

PROGRAMMES ATTENDED BY HON'BLE JUDGES

(FROM JULY 2024 TO SEPTEMBER 2024)

1. Hon'ble Mr. Justice Ravindra Maithani and Hon'ble Mr. Justice Rakesh Thapliyal attended "*National Conference on Landscape of Technology in Courts in India and the Way Forward*" at Chandigarh Judicial Academy, Chandigarh from 10.08.2024 to 11.08.2024.
2. Hon'ble Ms. Justice Ritu Bahri, the Chief Justice, High Court of Uttarakhand attended "*National Conference of the District Judiciary*" at New Delhi from 31.08.2024 to 01.09.2024.

MAJOR ACTIVITIES OF STATE LEGAL SERVICES AUTHORITY

FROM

JULY 2024 TO SEPTEMBER 2024

➤ LEGAL SERVICES AND AWARENESS STALL AT NANDASTAMI MAHOTSAV

As per directions of the Hon'ble Executive Chairman, Uttarakhand SLSA, 08 days long campaign was carried out by the Uttarakhand SLSA in co-operation with DLSA Nainital in the regional fare namely Nandastami Mahotsav at Nainital by setting-up a Legal Aid Services Stall at the said Nandastami congregation from 10.09.2024 to 17.09.2024.

The Hon'ble Patron-in-Chief and Hon'ble Executive Chairman, Uttarakhand SLSA and Hon'ble Judges of the Hon'ble High Court of Uttarakhand, the Registrar General and Registrars of the Hon'ble High Court of Uttarakhand, Member Secretary, Officer on Special Duty, Uttarakhand SLSA, the District Judge/Chairperson and Secretary of DLSA Nainital, attended the legal services and awareness camp. Staff of Hon'ble High Court and Uttarakhand SLSA, PLVs and Panel Lawyers of DLSA Nainital also participated in the said programme. Further, more 07 Wheelchairs were provided to the disabled persons and Certificates to Trainers and Trainee participants; certificates and prize to winners of Painting and Drawing Competition were also given by the Hon'ble Patron-in-Chief and Hon'ble Executive Chairman, Uttarakhand SLSA and by the Hon'ble Judges of the Hon'ble High Court of Uttarakhand.

It is also kindly submitted that the services of Panel Lawyers have also been made available to the persons who sought legal aid. During the period, total 34 persons/litigants were benefited by providing legal aid to them. During the said campaign 1041 Saral Kanooni Gyan Mala (SKGM) booklets were picked-up/received by 347 visitors as per their requirements.

During the period from July to September, 2024, total 17 Multi-Purpose Legal Services and Awareness Programmes were organized by the District Legal Services Authorities throughout the State of Uttarakhand successfully. Out of above camps, 03 Multi-Purpose Legal Services and Awareness Programmes were organized in the benign presence of Hon'ble Executive Chairman, Uttarakhand SLSA, Nainital.

During these Programmes/Camps 33 disabled persons were provided wheelchairs and crutches, 155 persons were provided hearing aid machines, 221 persons were benefited by health check-up and 690 by providing medicines, 225 farmers/persons benefited by providing them agriculture package, 89 persons by providing them different kind of Certificates through e-Services, Aadhar Card updates, and for benefits of Disability Pension/Widow/old age etc. Nukkad Natak on drug de-addiction, Anti-Drug Campaign was also performed by the students and others in few camps/programmes. People at large were also made aware about National Legal Aid Helpline Number 15100; Police Helpline Number-112 and Cyber Helpline Number-1930.

Various Government Departments have also set-up their stalls to provide benefits and information to the common mass about different kind of pension and Government Welfare Schemes and to resolve the issues related to their departments.

➤ **REGULAR/MONTHLY LOK ADALATS**

All District Legal Services Authorities organized Regular/Monthly Lok Adalats within their districts. In such Lok Adalats 1896 pending cases were disposed off through amicable settlement.

No. of Regular/Monthly Lok Adalats Organized: 23		
No. of Cases Taken up	No. of Cases Disposed off	Settlement Amount
5943	1896	Rs. 17,06,868

➤ **JAIL LOK ADALAT**

With an objective to provide speedy and expeditious justice to the Under Trial Prisoners/Jail Inmates, Jail Lok Adalats have been conducted by the All District Legal Services Authorities across the State.

No. of Lok Adalats Organized	No. of Cases Disposed off
09	133

➤ **PERMANENT LOK ADALATS (PLA)**

At present, total 07 Permanent Lok Adalats have been established at District- Almora, Dehradun, Haridwar, Nainital, Pauri Garhwal, Tehri Garhwal and Udham Singh Nagar within the State of Uttarakhand. Out of 07, four (04) Permanent Lok Adalats (Public Utility Services) have been made functional in district Dehradun, Haridwar, Nainital and Udham Singh Nagar.

Number of Sittings	No. of cases received during the Period	No. of cases settled during the Period	Total Value/Amount of Settlement (Rs.)
188	130	141	4,44,56,117

➤ **LEGAL AID CLINIC/VILLAGE LEGAL AID CARE AND SUPPORT CENTRE**

Total 343 Legal Aid Clinics, Village Legal Aid Care and Support Centres have been established by the District Legal Services Authorities in Villages, Gram Panchayats, District/Sub-Jails, Judicial Lock-ups, Children/Observation/Juveniles/ Correction Homes, Nari Niketans, Old Age Homes and District Hospitals etc. During the period 9,653 applications have been received from the visitors and out of them free legal aid/advice has been provided to the 8560 applicants. Others were forwarded by the DLSAs to the concerned departments for necessary action.

➤ **DISASTER MANAGEMENT AND RELIEF TRAINING AND AWARENESS CAMPAIGN ORGANIZED BY THE DLSAs**

As per the directions of the Hon'ble Executive Chairman, Uttarakhand SLSA, Nainital and with reference to NALSA's Scheme for Legal Services to the Disaster Victims through Legal Services Authorities, Basic Training and Rescue/Disaster management training was imparted to the PLVs and other Volunteers. The said Disaster Relief Training was organized by the DLSAs in co-operation with State Disaster Response Force (SDRF) for providing immediate and effective relief and rescue work by the PLVs during natural and unnatural disasters. During the said training programme NALSA (Legal Services to the Disaster Victims through Legal Services Authorities) Scheme, 2010, Disaster Management Act, 2013 was also underlined to the participants.

The objective of these training programmes is, to develop skills of the Para-Legal Volunteers and other Volunteers about rescue/relief work during occurrence of disasters such as cloud burst, earthquake, forest fire, landslide, building collapse, flash flood, glacier burst etc. in an effective manner while deployed for disaster response duties.

➤ **PREVENTION OF SALES OF EXPIRY ITEMS (SPECIAL DRIVE)**

As per directions of the Hon'ble Executive Chairman, UKSLSA, Nainital, monthly meetings are being convened by the Secretaries of District Legal Services Authorities (DLSAs) across the State of Uttarakhand with Food Safety Officer and Drug Inspector of the concerned district with regard to prevention of sales of expiry items/packages/packed foods, drinks. Raid/Inspections are also being done to the malls, shops, markets, medical stores, general stores etc.

The committee constituted for the purpose to conduct all needful exercise as per law, if any such matter found in the district.

The District Legal Services Authorities convened 23 Meetings with Food Safety Officer and Drug Inspector and Anti-Drug Team Members, 157 surprise

inspections/visits were made to shops, stores, medical stores, malls by the concerned officers, about 225 samples collected from the shops, malls and stores and were sent to laboratory. The concerned officers also informed that show cause notices were issued to different firms as per Medicine Act, 1940 and Rules 1945.

➤ **WORKSHOP/AWARENESS PROGRAMME ON POSH ACT**

In July, 2024, the District Legal Services Authorities have organized workshop under Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 (POSH Act). During the programme the participants were highlighted about the rules and regulations of POSH Act. The event was attended by the men, women, students, Police Personnel, various Self Help Groups, ASHA Workers and staff of B.D.O Office etc. The participants informed that the POSH Act applies to all workplaces in India and aims to provide a safe and free Working Environment for Female Employees; Ensure adequate redressal of complaints and grievances of sexual harassment; Lay down regulatory provisions prohibiting sexual harassment.

➤ **INAUGURATION OF LEGAL AID CLINIC**

LEGAL SERVICE CLINIC has been opened at Sushila Tiwari Hospital, Haldwani which was inaugurated on 17.07.2024 by Hon'ble Executive Chairperson, UKSLSA. On that day legal awareness camp was also organized at the newly inaugurated clinic wherein general public and doctors were apprised about concept of free legal aid, legal aid clinic, role of DLSA, and media conference was also organized on the above subject.

➤ **CAPACITY BUILDING/TRAINING PROGRAMME FOR PLVs**

As per directions of Hon'ble the Chief Justice, Ms. Ritu Bahari, Hon'ble High Court of Uttarakhand/Patron-in-Chief, UKSLSA, Nainital and Hon'ble Mr. Justice Manoj

Kumar Tiwari, Senior Judge, Hon'ble High Court of Uttarakhand/Executive Chairman, UKSLSA, Nainital, District wise Training Programme for the PLVs were imparted by the NGO 'Migration and Asylum Project (MAP). The exclusive training programmes were organized as per National Legal Services Authority (NALSA) Scheme for PLVs (Revised) and Module for the Orientation-Induction-Refresher Courses for PLVs Training including Training Module prepared by the NGO- MAP.

It is pertinent to mention here that as per National Legal Services Authority (NALSA) Scheme for PLVs (Revised) and Module for the Orientation-Induction-Refresher Courses for PLVs Training, PLVs are not only expected to impart awareness on laws and the legal system, but they must also be trained to counsel and amicably settle simple disputes between the parties at the source itself, which could save the trouble of the affected travelling all the way to the Legal Services Authority/ADR Centers

➤ **AWARENESS AND OUTREACH PROGRAMMES**

During the period from July to September, 2024, total 3163 Legal Awareness Camps were organized at community level in remote far-flung areas, at market places and in urban areas by all DLSAs including TLSCs, PLVs and Panel Lawyers. These camps were attended by 129212 person across the State of Uttarakhand and they were sensitized about NALSA (Legal Services to the Workers in the Unorganized Sector) Scheme 2015, Cybercrime, Internet and Social media frauds/scams, Revenge Porn, Cyber Stalking, Cyber Harassment, Cyber bullying, Child help line 1098, NALSA helpline no.15100, Prevention and Treatment, Early Access to Justice at Pre-arrest, Arrest and Remand Stage, Child Marriage Ban, Child Labour Ban, e-initiatives as e-True Copy, e-filing, Drug Abuse, POCSO Act, D.V. Act, NALSA Portal (LSMS and LAIS) etc.

➤ **OUTREACH PROGRAMME AT SCHOOLS AND COLLEGES**

Total 3746 Legal Awareness camps were organized at school and college level at District, Tehsil and Block level and the said camps were attended by Students, Teaching and Non-Teaching Staff and also Parents. In the said camps, people at large were informed about the NALSA (Legal Services to victims of acid attacks) Scheme, 2016, NALSA (Child Friendly Legal Services to Children and their Protection) Scheme, 2015, Cyber Crimes, Social Media Scams, Cyber Harassment, Revenge Porn, Cyber stalking, Child Labour, Child Marriage, Child Trafficking, Juvenile Justice Act, 2015, Labour laws, Minimum wages, POCSO Act, Good touch and Bad touch etc. These programmes were attended by about 1298302 students.

➤ **JAIL ACTIVITIES**

➤ **AWARENESS CAMP IN JAIL IN BENIGN PRESENCE OF HON'BLE EXECUTIVE CHAIRMAN, UKSLSA, NAINITAL**

A legal awareness camp was organized by DLSA Nainital at sub jail Haldwani on 17.07.2024 in the benign presence of Hon'ble Executive Chairperson, Uttarakhand State Legal Services Authority, wherein the issues raised by prisoners were discussed and they were also made aware about various schemes like support to poor prisoners' scheme and various other rights of prisoners. Jail inmates were also made aware about benefits of skill development. A Bakery Unit, established in the jail with combined efforts of DLSA Nainital and District Administration (Jila Udyan Kendra), was also inaugurated. Medical Camp for prisoners was also organized.

➤ **OTHER JAIL ACTIVITIES**

As per directions of the Hon'ble the Executive Chairman, UKSLSA and in order to strengthen Jail Legal Aid Clinics and Prisoners Focused Legal Services, all the District Legal Services Authorities are organizing "Jail Samiksha Diwas" inside District/Sub-Jails and at Legal Aid Clinics/Judicial Lock-up on every Wednesday of the week. The Secretaries of DLSAs along with Jail Vesting Panel Lawyers, Chief Legal Aid

Defense Counsel and PLVs visited District/Sub-Jails/Judicial Lock-ups and made interaction with jail inmates during the programme. The necessary legal aid has been provided to the Jail Inmates by the Jail visiting Panel Lawyers and Secretaries of the DLSAs.

During the period from July to September, 2024 total 151 Legal Awareness Camps, 65 visits/ inspections were conducted and total 1033 Jail Inmates/Under Trial Prisoners were benefited by providing them free Legal Aid Services by the Panel Lawyers enrolled with District Legal Services Authorities

➤ **BIODEGRADABLE, NON-BIODEGRADABLE AND PLASTIC WASTE MANAGEMENT**

In compliance of order dated 07.07.2022 and order dated 24.11.2022 passed by the Hon'ble High Court of Uttarakhand in WP(PIL) No. 93/2022 (Jitendra Yadav Vs. Union of India & Others) and as per the directions issued by the Hon'ble Executive Chairman, UKSLSA, with reference to the aforesaid order, different legal awareness camps have been organized on different dates and places by the District Legal Services Authorities across the State of Uttarakhand.

PLVs visiting different rural and urban areas of their concerned district and uploaded Google Map Photos of the heaped/dumped garbage and sent complaint of the locations at E-mail ID: solidwaste-complaint@uk.gov.in, and also sent to concerned authorities.

Further, during the period from July to September, 2024 to make aware the common mass about Uttarakhand Plastic and other Non-Biodegradable Garbage (Regulation and Use of Disposal) Act, 2013; Plastic Waste Management Rules, 2016 with amendment Rules 2018; Environment Protection Act, Uttarakhand Panchayat Solid Waste Management Policy, 2017 and ban on single use of plastic etc., 19 Legal Awareness Camps were organized and people at large were made aware. 09 Meetings were also convened by the Secretaries of the DLSAs with Executive Officer, Nagar

Palika to discuss the waste management in the district and for fixing dustbins at the collection centers and for removal/disposal of the collected garbage.

➤ **ANTI-DRUG CAMPAIGN**

As per directions of the Hon'ble Patron-in-Chief and Hon'ble Executive Chairman, UKSLSA, Nainital, Legal Services Institutions carried out Anti-Drug Campaign across the State of Uttarakhand during July to September, 2024. It has also been directed to ensure wide publicity of Toll Free National Anti-Narcotics Helpline MANAS (Madak Nisedh Asuchhna Kendra) Number 1933, E-mail: info.ncbmanas@gov.in and Website: ncbmanas.gov.in launched by the Government of India. Through MANAS helpline citizen can share information on drug trafficking and connect with the Narcotics Control Bureau anonymously 24 hours a day to get advice on de-addiction and rehabilitation. The objective of this initiative is to keep the younger generation away from the drugs and MANAS will address various drug-related issues including trafficking, illegal sales, storage, manufacturing and cultivation of narcotics. It assures confidentiality and promise prompt action under the NDPS Act.

In order to aware the common mass about ill effects of drugs and drug-addictions, Legal Awareness Camps were organized and during the campaign Anti-Drug Campaign Videos created by the famous personalities were displayed across the State of Uttarakhand in the Government Offices, Schools, Colleges, Universities, Law Colleges, Degree Colleges, District and Sub-Jails, Judicial Lock-ups, Children/Observation/ Juvenile/ Correctional Homes and prominent public places, Court Campuses at frequent intervals and during legal awareness camps.

NATIONAL LOK ADALAT ORGANIZED
ON 14.09.2024
AT HON'BLE HIGH COURT OF UTTARAKHAND



STATISTICAL INFORMATION

DETAILS OF DISPOSAL OF CASES IN THE NATIONAL LOK ADALAT HELD

ON 14.09.2024

IN THE STATE OF UTTARAKHAND

S.N.	Name of the Courts	No. of cases referred	No. of cases settled	Settlement Amount (Rs.)
1	High Court of Uttarakhand	359	36	1,29,17,395
2	Almora	146	141	1,80,11,003
3	Bageshwar	121	114	72,27,242
4	Chamoli	98	88	61,34,154
5	Champawat	266	252	28,35,454
6	Dehradun	4333	4210	20,33,80,865
7	Haridwar	1598	1478	6,23,70,312
8	Nainital	1442	1380	7,12,86,036
9	Pauri Garhwal	310	304	1,79,88,269
10	Pithoragarh	334	304	3,60,34,985
11	Rudraprayag	63	63	31,02,490
12	Tehri Garhwal	461	450	2,68,64,667
13	Udham Singh Nagar	3913	3653	22,15,13,478
14	Uttarkashi	132	123	2,78,21,127
	TOTAL(A):-	13576	12596	71,74,87,477
15	Pre-Litigation Cases	12619	10648	19,05,52,601
16	Consumer Courts	07	07	1,16,789
17	Debts Recovery Tribunal, Dehradun	89	87	69,87,00,000
	TOTAL(B):-	12715	10742	88,93,69,390
	GRAND TOTAL (A+B) :-	26291	23338	1,60,68,56,867

**STATUS OF FULL TIME SECRETARIES/TLSC/PLVS/PANEL LAWYERS/
RETAINER LAWYERS/MEDIATORS/LEGAL AID CLINICS/FRONT
OFFICE/MEDIATION CENTERS AS ON 30.09.2024**

NAME OF DLSA/HCLSC	No. of Full Time Secretary	No. of TLSCs Constituted	No. of Panel Lawyers	No. of Retainer Lawyers	No. of trained PLVs	No. of Legal Aid Clinics	No. of Front Offices	No. of Mediation Centers	No. of Mediators	No. of Pro-Bono Lawyers
ALMORA	01	03	12	01	100	47	01	01	03	07
BAGESHWAR	01	01	06	01	95	20	01	01	03	02
CHAMOLI	01	05	08	01	84	31	01	01	01	10
CHAMPAWAT	01	01	10	01	37	21	01	01	03	03
DEHRADUN	01	04	51	01	49	62	01	02	25	31
HARIDWAR	01	02	34	01	48	34	01	03	22	12
NAINITAL	01	02	39	01	60	10	01	03	14	04
PAURI GARHWAL	01	04	25	01	86	22	01	02	04	04
PITHORAGARH	01	04	11	01	72	14	01	01	04	02
RUDRAPRAYAG	01	01	06	01	89	43	01	01	01	05
TEHRI GARHWAL	01	02	26	01	75	23	01	01	03	04
U. S. NAGAR	01	05	51	01	58	24	01	03	11	35
UTTARKASHI	01	02	17	01	33	19	01	01	08	08
HCLSC	01	-	24	01	-	-	01	01	25	Nil
TOTAL	14	36	320	14	886	370	14	21	127	127

STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE
STATE OF UTTARAKHAND
FROM JULY 2024 TO SEPTEMBER 2024

S. No.	Name of District	Total No. of Lok Adalats Held	Total No. of Cases Taken up	Total No. of Cases Disposed off	Compensation/ Settlement Amount (Rs.)	Realized As Fine (in Rs.)	Total No. of Persons Benefited in Lok Adalat
1	ALMORA	01	146	141	1,80,11,003	-	141
2	BAGESHWAR	03	186	120	72,55,742	-	120
3	CHAMOLI	04	154	96	61,34,154	27,000	96
4	CHAMPAWAT	04	347	304	28,35,454	67,000	304
5	DEHRADUN	04	8507	5527	20,36,66,070	4,15,500	5527
6	HARIDWAR	01	1598	1478	6,23,70,312	-	1478
7	NAINITAL	04	1864	1700	7,14,32,136	1,95,100	1700
8	PAURI GARHWAL	04	383	372	1,79,88,269	2,78,980	372
9	PITHORAGARH	04	960	335	3,60,34,985	43,300	335
10	RUDRAPRAYAG	02	178	74	31,02,490	20,050	74
11	TEHRI GARHWAL	02	479	451	2,68,64,667	2,000	451
12	UDHAM SINGH NAGAR	02	4226	3735	22,15,13,478	1,98,133	3735
13	UTTARKASHI	01	132	123	2,78,21,127	-	123
14	HCSLC, NAINITAL	01	359	36	1,29,17,395	-	-
15	UKSLSA,NTL	-	-	-	-	-	-
	TOTAL :-	37	19519	14492	71,79,47,282	12,47,063	14456
16	CONSUMER COURTS	01	07	07	1,16,789	-	-
17	DEBTS RECOVERY TRIBUNAL., DEHRADUN	01	89	87	69,87,00,000	-	-
	TOTAL	02	96	94	69,88,16,789	-	-
	GRAND TOTAL	39	19615	14586	1,41,67,64,071	12,47,063	14456

STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE
STATE OF UTTARAKHAND FOR THE PERIOD
FROM JULY 2024 TO SEPTEMBER 2024

S. No.	Name of District	No. of Camps/Sensitization Programmes Organized	Total No. of Persons Benefited in Camps
1	ALMORA	1050	92493
2	BAGESHWAR	439	18346
3	CHAMOLI	1056	27486
4	CHAMPAWAT	1035	31088
5	DEHRADUN	391	26946
6	HARIDWAR	305	21257
7	NAINITAL	394	12701
8	PAURI GARHWAL	362	15625
9	PITHORAGARH	205	6467
10	RUDRAPRAYAG	54	3420
11	TEHRI GARHWAL	764	24813
12	UDHAM SINGH NAGAR	303	16255
13	UTTARKASHI	189	6419
14	HCLSC, NAINITAL	-	-
15	UKSLSA, NAINITAL	01	1000
	TOTAL	6548	304316
16	CONSUMER COURTS	-	-
17	DEBTS RECOVERY TRIBUNAL DEHRADUN	-	-
	TOTAL	6548	304316

**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND
FOR THE PERIOD FROM JULY 2024 TO SEPTEMBER 2024**

S. No.	Name of District	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
1	ALMORA	41	896
2	BAGESHWAR	21	467
3	CHAMOLI	16	150
4	CHAMPAWAT	42	-
5	DEHRADUN	457	1754
6	HARIDWAR	152	65
7	NAINITAL	127	1612
8	PAURI GARHWAL	52	1138
9	PITHORAGARH	38	70
10	RUDRAPRAYAG	37	11
11	TEHRI GARHWAL	66	20
12	UDHAM SINGH NAGAR	319	42
13	UTTARKASHI	26	-
14	HCLSC, NAINITAL	104	-
15	U.K. S.L.S.A., N.T.L.	-	104
	TOTAL	1498	6329
16	CONSUMER COURTS	-	-
17	DEBTS RECOVERY TRIBUNAL DEHRADUN	-	-
	TOTAL	1498	6329

PROGRAMMES/ACTIVITIES INSIDE JAIL CAMPUS
DURING JULY 2024 TO SEPTEMBER 2024

S.N.	Name of District	Lok Adalat's organized in Jails		Legal Literacy Camps organized in Jails		Legal Aid provided to under trial prisoners	Jail visit
		No. of organized Lok Adalats	No. of cases disposed off	Camps organized	Benefitted persons	Number of Benefitted under trial prisoners	Total Number Jail visit
1	ALMORA	-	-	14	2350	27	01
2	BAGESHWAR	-	-	03	176	10	09
3	CHAMOLI	-	-	10	657	06	13
4	CHAMPAWAT	-	-	09	406	22	09
5	DEHRADUN	03	46	06	3385	340	08
6	HARIDWAR	03	67	10	3725	109	08
7	NAINITAL	-	-	10	1477	79	-
8	PAURI GARHWAL	-	-	10	1466	28	10
9	PITHORAGARH	-	-	41	1100	11	-
10	RUDRAPRAYAG	-	-	12	288	07	01
11	TEHRI GARHWAL	01	-	08	1258	44	-
12	U.S. NAGAR	02	20	07	1035	268	04
13	UTTARKASHI	-	-	11	599	14	02
14	H.C.L.S.C. NTL	-	-	-	-	68	-
	TOTAL :-	09	133	151	17922	1033	65

STATISTICAL INFORMATION IN RESPECT OF PERMANENT LOK ADALATS
(Established U/S 22B of Legal Services Authority Act)

(STATISTICAL INFORMATION FOR THE MONTH OF JULY 2024 TO SEPTEMBER 2024)

- (i) No. of PLAs existing : -07 (Almora, Dehradun, Haridwar, Nainital, Pauri Garhwal, Tehri Garhwal and U.S. Nagar)
- (ii) Total No. of PLAs functioning : -04 (Dehradun, Haridwar, Nainital and U.S. Nagar)

S. No.	Permanent Lok Adalats	Number of Sitzings	No. of cases pending as on 30.06.2024	No. of cases received during the Period	No. of cases settled during the Period	Total Value/Amount of Settlement (₹)	No. of cases pending as on 30.09.2024
1	Dehradun	69	323	36	60	2,22,70,228	299
2	Haridwar	35	131	22	19	57,209	134
3	Nainital	49	143	09	05	1,32,562	147
4	Udham Singh Nagar	35	36	63	57	2,19,96,118	42
	Total	188	633	130	141	4,44,56,117	622

STATISTICAL INFORMATION IN RESPECT OF VICTIM COMPENSATION
SCHEME U/S 357 A Cr. PC

(STATISTICAL INFORMATION FOR THE MONTH OF JULY 2024 TO SEPTEMBER 2024)

No. of applications received directly by Legal Services Institutions (A)	No. of applications/orders marked/directed by any Court (B)	Total No. of applications received including Court orders (A+B)	No. of applications decided	No. of applications pending	Total Value/Settlement Amount (₹)
117	23	140	118	190	55,50,000

STATISTICAL INFORMATION IN RESPECT OF CASES SETTLED
THROUGH MEDIATION

(STATISTICAL INFORMATION FOR THE MONTH OF JULY 2024 TO SEPTEMBER 2024)

(A)	Total Number of ADR Centers	:	04
(B)	Total No of Existing Mediation Centers other than ADR Centers	:	18
(C)	Number of Mediators (Total of both in ADR Centers and Mediation Centers)	:	127

DISPOSAL

S.N.		Total of all Mediation/ADR Centre's
A	Number of cases pending in the beginning of the months	157
B	No. of cases received during the months	287
C	Cases settled through Mediation	58
D	Cases returned as not settled	167
E	Non-starter cases which were returned as mediation could not commenced	16
F	No. of Connected cases	-
G	No. of Cases pending at the end of the month	203

❖ Data w.r.t. UKSLSA & DLSA has been provided by Member Secretary, UKSLSA Mr. Pradeep Mani Tripathi.

TRAINING PROGRAMMES HELD IN THE PERIOD OF
JULY 2024 TO SEPTEMBER 2024
AT
UTTARAKHAND JUDICIAL AND LEGAL ACADEMY,
BHOWALI, NAINITAL

S. No.	Name of Training Programmes/ Workshops	Duration
1.	Study Tour/Training Programme of Newly Appointed Civil Judges (Jr. Div.) - 2022 Batch of Uttar Pradesh (Ist phase)	01.07.2024 to 03.07.2024
2.	Five days Training Programme on new Criminal Laws for Advocates at District Rudraprayag	01.07.2024 to 05.07.2024
3.	Five days Training Programme on new Criminal Laws for Advocates at District Champawat (Champawat & Tanakpur)	02.07.2024 to 06.07.2024
4.	Five days Training Programme on new Criminal Laws for Advocates at District Chamoli (Gopeshwar, Joshimath & Pokhari)	02.07.2024 to 06.07.2024
5.	Five days Training Programme on new Criminal Laws for Advocates at District Chamoli (Karanprayag, Tharali & Gairsain)	02.07.2024 to 06.07.2024
6.	Five days Training Programme on new Criminal Laws for Advocates at District Nainital (Haldwani & Ramnagar) (IInd phase)	02.07.2024 to 06.07.2024
7.	Training Programme on triple method of Plea Bargaining, Compounding of Offences and Probation of Offenders Act, 1958 (1st phase) (Virtual mode)	06.07.2024
8.	Study Tour/Training Programme of Newly Appointed Civil Judges (Jr. Div.) - 2022 Batch of Uttar Pradesh (IInd phase)	05.07.2024 to 07.07.2024
9.	Refresher programme for Court Staffs & N step Training for District Nainital (ECT_8_2024)	07.07.2024
10.	Five days Training Programme on new Criminal Laws for Advocates at District Haridwar (Laksar) (IInd phase)	03.07.2024 to 06.07.2024 & 08.07.2024

11.	Five days Training Programme on new Criminal Laws for Advocates at District Haridwar (Roorkee) (IIIrd phase)	03.07.2024 to 06.07.2024 & 08.07.2024
12.	Five days Training Programme on new Criminal Laws for Advocates at Khatima, District Udham Singh Nagar (Khatima & Sitarganj)	08.07.2024 to 12.07.2024
13.	Five days Training Programme on new Criminal Laws for Advocates at Kashipur, District Udham Singh Nagar (Kashipur, Jaspur & Bazpur)	08.07.2024 to 12.07.2024
14.	Five days Training Programme on new Criminal Laws for Advocates at District Udham Singh Nagar (Rudrapur)	09.07.2024 to 12.07.2024 & 15.07.2024
15.	Five days Training Programme on new Criminal Laws for Advocates at District Haridwar (Roorkee) (IVth phase)	09.07.2024 to 12.07.2024 & 15.07.2024
16.	Five days Training Programme on new Criminal Laws for Advocates at District Haridwar (Headquarter Haridwar) (IIIrd phase)	10.07.2024 to 12.07.2024 & 15.07.2024 to 16.07.2024
17.	Refresher Training Programme on SCC and Rent laws	20.07.2024 to 21.07.2024
18.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2021 Batch (3rd phase of Institutional Training) (Including Uttarakhand Darshan of about 07 days)	15.04.2024 to 23.07.2024
19.	Training Programme on Permission of transfer of property in respect of Trust Properties/Societies (Virtual mode)	27.07.2024
20.	Training programme for Referral Judges (1st phase) (Virtual mode)	28.07.2024
21.	Refresher programme on Civil Appeal, Revision & Review (Virtual mode)	03.08.2024

22.	Computer Skill enhancement Programme- Level I & II (ECT_12_2024)	04.08.2024
23.	40 hours Training Programme on Mediation for Advocates (1st phase)	05.08.2024 to 09.08.2024
24	One Day State Level Stakeholders' Consultation on `Reimagining the Juvenile Justice System- Rights, Reforms and Rehabilitation with Special Focus on Disabled Children' (Hybrid mode)	17.08.2024
25	Two days training programme on Commercial Court Act, 2015 & I.P.R.	23.08.2024 to 24.08.2024
26	Training Programme on triple method of Plea Bargaining, Compounding of Offences and Probation of Offenders Act, 1958 (2nd phase) (Virtual mode)	24.08.2024
27	Workshop on Right to Information (RTI) - First Appellate Authority of Judiciary (Virtual mode)	31.08.2024
28	Three Days Training Programme for Chief Legal Aid Defense Counsels, Assistant Legal Aid Defense Counsels and Advocates (Virtual mode)	02.09.2024 to 04.09.2024
29	40 hours Training Programme on Mediation for Advocates (2nd phase)	03.09.2024 to 07.09.2024
30	Core Competence Improvement Programme on MACT (Virtual mode)	07.09.2024
31	Computer Skill enhancement Programme- Level I & II (ECT_12_2024)	08.09.2024 (Rishikesh, Distt. Dehradun)
32	Training Programme on SCC Online for all Judicial Officers of the State (Virtual mode)	08.09.2024
33	Joint Workshop on Juvenile Justice Laws for stakeholders of Juvenile Justice (Care & Protection of Children) Act, 2015 (Virtual mode)	18.09.2024 to 19.09.2024
34	Training Programme on recent trends of Bail Jurisprudence and use of section 313(5) CrPC (Virtual mode)	21.09.2024
35	Training Programme on triple method of Plea Bargaining, Compounding of Offences and Probation of Offenders Act, 1958	28.09.2024

	(3rd phase) (Virtual mode)	
36	Training programme on Digitization at High Court level (ECT_6_2024)	29.09.2024 (Nainital)
37	Training programme on Bhartiya Nagrik Suraksha Sanhita 2023, Bhartiya Nyaya Sanhita 2023 and Bhartiya Sakshya Adhinyam 2023 for Officers/Officials of Forest Department	30.09.2024 (Haldwani)
38	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2022 Batch (1 st phase of Institutional Training)	01.08.2024 To 15.10.2024



Study Tour/Training Programme of Newly appointed Civil Judges (Jr. Div.)- 2022 Batch of Uttar Pradesh (IInd phase) during the period from 05.07.2024 to 07.07.2024



40 hours Training Programme on Mediation for Advocates (1st Phase) during the period from 05.08.2024 to 09.08.2024



Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2022 Batch (1st phase of Institutional Training) during the period from 01.08,2024 to 15.10.2024.

❖ Data of training programmes has been provided by Director UJALA Mr. Harish Kumar Goel.

INSTITUTION, DISPOSAL AND PENDENCY OF CASES

HIGH COURT OF UTTARAKHAND

(From 01.07.2024 to 30.09.2024)

						Pendency (As on 01.07.2024)		
						Civil Cases	Criminal Cases	Total Pendency
						28691	23553	52244
Institution (01.07.2024 to 30.09.2024)			Disposal (01.07.2024 to 30.09.2024)			Pendency (As on 30.09.2024)		
Civil Cases	Criminal Cases	Total Institution	Civil Cases	Criminal Cases	Total Disposal	Civil Cases	Criminal Cases	Total Pendency at the end of 30.09.2024
2887	2899	5786	2144	2005	4149	29434	24447	53881

DISTRICT COURTS

(From 01.07.2024 to 30.09.2024)

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 30.09.24
		Opening Balance as on 01.07.24	Institution from 01.07.24 to 30.09.24	Disposal from 01.07.24 to 30.09.24	Pendency at the end of 30.09.24	Opening Balance as on 01.07.24	Institution from 01.07.24 to 30.09.24	Disposal from 01.07.24 to 30.09.24	Pendency at the end of 30.09.24	
1.	Almora	479	93	123	449	1577	641	746	1472	1921
2.	Bageshwar	177	60	113	124	432	244	338	338	462
3.	Chamoli	327	78	171	234	1031	447	637	841	1075
4.	Champawat	329	59	149	239	3361	1031	1557	2835	3074
5.	Dehradun	11307	3025	2864	11468	108419	22064	24001	106482	117950
6.	Haridwar	12540	1829	2073	12296	89180	19219	20496	87903	100199
7.	Nainital	3521	645	731	3435	24278	4164	4746	23696	27131
8.	Pauri Garhwal	1264	211	249	1226	9835	4622	4723	9734	10960
9.	Pithoragarh	350	123	251	222	2465	1959	2117	2307	2529
10.	Rudraprayag	142	100	115	127	490	474	529	435	562
11.	Tehri Garhwal	542	131	170	503	2953	1173	1116	3010	3513
12.	Udham Singh Nagar	6712	1117	1252	6577	64701	9966	11568	63099	69676
13.	Uttarkashi	412	306	226	492	1285	856	1041	1100	1592
	Total	38102	7777	8487	37392	310007	66860	73615	303252	340644

FAMILY COURTS
(From 01.07.2024 to 30.09.2024)

SL No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 30.09.24
		Opening Balance as on 01.07.24	Institution from 01.07.24 to 30.09.24	Disposal from 01.07.24 to 30.09.24	Pendency at the end of 30.09.24	Opening Balance as on 01.07.24	Institution from 01.07.24 to 30.09.24	Disposal from 01.07.24 to 30.09.24	Pendency at the end of 30.09.24	
1.	Almora	163	47	41	169	158	30	27	161	330
2.	Bageshwar	0	51	0	51	0	73	0	73	124
3.	Chamoli	0	72	0	72	0	87	0	87	159
4.	Champawat	0	49	2	47	0	101	1	100	147
5.	Dehradun (6 Family Courts)	2386	737	833	2290	1964	500	506	1958	4248
6.	Haridwar (5 Family Courts)	1837	676	503	2010	2500	514	378	2636	4646
7.	Nainital (2 Family Courts)	714	262	246	730	1253	269	241	1281	2011
8.	Pauri Garhwal (2 Family Courts)	341	101	110	332	476	102	94	484	816
9.	Pithoragarh	0	128	0	128	0	134	0	134	262
10.	Rudraprayag	0	47	0	47	0	48	2	46	93
11.	Tehri Garhwal	61	44	31	74	64	38	39	63	137
12.	U.S. Nagar (4 Family Courts)	1394	526	476	1444	1846	371	408	1809	3253
13.	Uttarkashi	0	73	2	71	0	124	0	124	195
	Total	6896	2813	2244	7465	8261	2391	1696	8956	16421

❖ Data of pendency and disposal of cases has been provided by Inspection Section of the Court.

NOTIFICATIONS AND CIRCULARS OF HIGH COURT OF
UTTARAKHAND
FROM JULY 2024 TO SEPTEMBER 2024

- No. 271-300/UHC/Admin.A2/2024 dated 11.07.2024 ([Click to open](#))
- No. 318/UHC/Admin.A2/2024 dated 02.08.2024 ([Click to open](#))
- No. 319/UHC/Admin.A2/2024 dated 05.08.2024 ([Click to open](#))
- No. 324-330/UHC/Admin.A-2/2024 dated 16.08.2024 ([Click to open](#))
- No. 331/UHC/Admin. A/2024 dated 20.08.2024 ([Click to open](#))
- No. 336/UHC/Admin. B/V-a-1/2024 dated 14/27.08.2024 ([Click to open](#))
- No. 337/UHC/Admin. B/V-a-5/2024 dated 14/27.08.2024 ([Click to open](#))
- No. 338/UHC/Admin. B/v-a-2/2024 dated 14/27.08.2024 ([Click to open](#))
- No. 342/UHC/Admin.(A)/2024 dated 09.09.2024 ([Click to open](#))
- No. 347/UHC/Admin. A/2024 dated 10.09.2024 ([Click to open](#))
- No. 348/UHC/Admin. A/2024 dated 10.09.2024 ([Click to open](#))
- No. 352/UHC/Admin.A-2/2024 dated 19.09.2024 ([Click to open](#))
- No. 353/UHC/Admin.A-2/2024 dated 21.09.2024 ([Click to open](#))
- No. 354-366/UHC/Admin.A-2/2024 dated 21.09.2024 ([Click to open](#))
- No. 367-380/UHC/Admin.A-2/2024 dated 21.09.2024 ([Click to open](#))
- No. 381/UHC/Admin.A-2/2024 dated 23.09.2024 ([Click to open](#))

- No. 382/UHC/Admin.A-2/2024 dated 23.09.2024 ([Click to open](#))
- No. 383/UHC/Admin. A/2024 dated 23.09.2024 ([Click to open](#))
- No. 384/UHC/Admin.A-2/2024 dated 24.09.2024 ([Click to open](#))
- No. 392/UHC/Admin.A-2/2024 dated 30.09.2024 ([Click to open](#))
- No. 393/UHC/Admin.A-2/2024 dated 30.09.2024 ([Click to open](#))

CIRCULAR

- C. L. No. 11/ I.T./ CR. LAW/2024-2025 dated 04.09.2024 ([Click to open](#))

❖ *Data has been provided by Administrative-A Section of the Court.*

**CIRCULATION OF JUDGEMENT OF HON'BLE SUPREME COURT OF
INDIA TO ALL HIGH COURTS AND TRIAL COURTS OF INDIA**

1. Vide letter dated 23.08.2024, Assistant Registrar, Hon'ble Supreme Court of India requested to circulate the reportable judgment dated 20.08.2024 passed in SUO MOTU Writ Petition (Civil) No. 03 of 2023, In Re: Right to Privacy of Adolescents. ([Click to open](#))
2. Hon'ble Supreme Court of India requested the Registrar Generals of the High Court to circulate the judgment dated 24.01.2023 passed in Misc. Application No. 1699 of 2019 in Writ Petition (Civil) No. 215 of 2005 to the Health Secretaries in the respective States/Union Territories for onward communication to all the Chief Medical Officers in the State/Union Territories. ([Click to open](#))

**RECENT APPROVED FOR REPORTING JUDGMENTS OF
THE HON'BLE COURTS**

(01.07.2024 TO 30.09.2024)

DIVISION BENCH JUDGMENTS

1. Special Appeal No. 380 of 2022, State vs. Manoj Kumar and others. *By Hon'ble Ms. Justice Ritu Bahri, (Chief Justice) and Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-04.09.2024 ([Click to open](#))*
2. Criminal Appeal No. 145 of 2014, Rajveer Singh vs. State of Uttarakhand along with connected matters. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-24.07.2024 ([Click to open](#))*
3. Criminal Appeal No. 360 of 2016 (In Misc. Application No. 1930 of 2023), Prakash Chandra Arya vs. State of Uttarakhand. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-19.07.2024 ([Click to open](#))*
4. Writ Petition (S/B) No. 67 of 2021, Dr. Harish Chandra Tiwari vs. Union of India and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-05.07.2024 ([Click to open](#))*
5. Writ Petition (S/B) No. 260 of 2018, Dr. Virendra Pratap Singh vs. State of Uttarakhand. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-05.07.2024 ([Click to open](#))*

6. Writ Petition (S/S) No. 23 of 2018, Hari Singh Bisht and others vs. State of Uttarakhand and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-26.07.2024* ([Click to open](#))
7. Criminal Reference No. 02 of 2022, State vs. Kuldeep and others along with connected matters. *By Hon'ble Mr. Justice Ravindra Maithani and Hon'ble Mr. Justice Alok Kumar Verma, Date of Judgment-26.07.2024* ([Click to open](#))
8. Criminal Appeal No. 384 of 2015, Kirti Singh vs. State of Uttarakhand. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-14.08.2024* ([Click to open](#))
9. Criminal Appeal No. 291 of 2024, Mujjamil and others vs. State of Uttarakhand and another. *By Hon'ble Mr. Justice Manoj Kumar Tiwari and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-28.08.2024* ([Click to open](#))
10. Writ Petition (S/B) No. 417 of 2023, C.S. Adhikari vs. State of Uttarakhand and others. *By Hon'ble Mr. Justice Rakesh Thapliyal and Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-03.07.2024* ([Click to open](#))

SINGLE BENCH JUDGMENTS

1. Criminal Revision No. 639 of 2024, Balbeer Singh and another vs. State and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-13.09.2024* ([Click to open](#))
2. Writ Petition (M/S) No. 1275 of 2024, Smt. Madhu Kamboj vs. District Magistrate, Dehradun and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-19.07.2024* ([Click to open](#))
3. Writ Petition (M/S) No. 1816 of 2024, Himalayan Garhwal University vs. State Information Commissioner, Uttarakhand. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-10.07.2024* ([Click to open](#))
4. Writ Petition (M/S) No. 1860 of 2024, Centre of Indian Trade Unions and others vs. Indian Military Academy, Premnagar, Dehradun. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-15.07.2024* ([Click to open](#))
5. Writ Petition (M/S) No. 1996 of 2024, Sri Sarvan Singh and another vs. Deputy Registrar and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-24.07.2024* ([Click to open](#))
6. Writ Petition (M/S) No. 2016 of 2022, Piyush Kumar and others vs. District Magistrate, Haridwar and others. *By Hon'ble Mr. Justice Manoj Kumar Tiwari, Date of Judgment-05.07.2024* ([Click to open](#))

7. **First Bail Application No. 1382 of 2024, Abdul Malik vs. State of Uttarakhand.**
By Hon'ble Mr. Justice Ravindra Maithani, Date of Judgment-02.09.2024 ([Click to open](#))
8. **Criminal Revision No. 141 of 2024, A vs. State of Uttarakhand.** *By Hon'ble Mr. Justice Ravindra Maithani, Date of Judgment-16.07.2024 ([Click to open](#))*
9. **Criminal Revision No. 353 of 2024, Rahis and others vs. State of Uttarakhand.**
By Hon'ble Mr. Justice Ravindra Maithani, Date of Judgment-02.08.2024 ([Click to open](#))
10. **Criminal Revision No. 634 of 2022, Rajiv Joshi vs. State of Uttarakhand and another.** *By Hon'ble Mr. Justice Ravindra Maithani, Date of Judgment-10.07.2024 ([Click to open](#))*
11. **Writ Petition (M/S) No. 2268 of 2023, Mohabbat Ali vs. Nagar Panchayat Piran Kaliyar and another.** *By Hon'ble Mr. Justice Ravindra Maithani, Date of Judgment-28.08.2024 ([Click to open](#))*
12. **C-482 No. 1000 of 2024, Mohd. Shahnawaz Hussain vs. State of Uttarakhand and another.** *By Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-08.07.2024 ([Click to open](#))*
13. **Criminal Misc. Application No. 289 of 2024, M/s LSC Infratech Pvt. Ltd. vs. Sadbhav Engineering Ltd. and others along with connected matters.** *By Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-28.08.2024 ([Click to open](#))*

14. Criminal Misc. Application (u/s 528 Application) No. 312 of 2024, Mithileshwar Singh vs. State of Uttarakhand through D.M., Almora. *By Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-03.09.2024 (Click to open)*
15. First Bail Application No. 1201 of 2024, Kamal Virmani vs. State of Uttarakhand. *By Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-10.09.2024 (Click to open)*
16. Writ Petition (M/S) No. 1448 of 2024, Ashutosh Sharma and another vs. Madhav Samarpan Samiti. *By Hon'ble Mr. Justice Rakesh Thapliyal, Date of Judgment-01.08.2024 (Click to open)*
17. Government Appeal No. 229 of 2007, State vs. Upendra @ Kanchu along with connected matters. *By Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-22.08.2024 (Click to open)*
18. Writ Petition (S/S) No. 344 of 2024, Nitika Singh and 12 others vs. State of Uttarakhand and another. *By Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-05.09.2024 (Click to open)*
19. Writ Petition (S/S) No. 880 of 2022, Smt. Nidhi Saxena vs. State of Uttarakhand and others. *By Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-30.07.2024 (Click to open)*
20. Writ Petition (S/S) No. 3298 of 2017, Ghanshyam Singh Bisht vs. District Magistrate, Nainital and others. *By Hon'ble Mr. Justice Pankaj Purohit, Date of Judgment-02.09.2024 (Click to open)*

❖ *Data w.r.t. circulation of judgments and recent A.F.R. judgments of Hon'ble Judges of the High Court has been provided by Administrative-B and Bench Secretaries of the Court.*